LOK SABHA

Monday, November 2° 1977/Agrahayana 7, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Financial Assistance to States for Compulsory Education in Elementary classes

+

*162 SHRI P RAJAGOPAL ALHAJ

SHRI M A HANNAN NAIDU

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether Government are intending to introduce compulsory education in elementary classes throughout the country,

(b) if so, when will it be implemented, and

(c) whether Government propose to give financial assistance to the States regarding this?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER)· (a) and (b). Elementary education (classes I—VIII for 6—14 age-group) particularly at the primary

stage (classes I—V for 6—11 age-group) is already compulsory in many States A statement indicating the names of the States/Union Territories where the Compulsory Education Act is in operation is laid on the Table of the Sabha [*Placed in Library See* No LT-118/77]

It has been decided that universal elementary education will be one of the three top most priority programmes under the next Plan (1978—83)

(c) Funds earmarked for this programme will be available to the State Governments under the Plan

SHRI P RAJAGOPAL NAIDU The hon Minister has told that there are compulsory education acts in many States For example, in Andhra Pradesh, there is a compulsory education act for the last fifteen years but this is not being implemented I want to know whether the Minister has looked into it as to why they are not implementing it

DR PRATAP CHANDRA CHUNDER I fully share the concern which the hon Member feels for the compulsory primary education He has referred to Andhra Pradesh I find from the list which is laid on the Table of the House that in Andhra Pradesh the Act came into force for 6 to 11 year students in 1961 throughout the State except in scheduled areas It is true that Andhra Pradesh is rather backward in these matters But as the hon Members know my answer will be that it is a State subject and we cannot directly intervene This is the problem However we had a meeting with the Ministers from different States and Union Ter-

ritories and all of them unanimously agreed that the highest priority will be given for universalisation of primary education

MR SPEAKER It is compulsory only on paper

SHRI P RAJAGOPAL NAIDU This is an enormous task and requires lot of funds and unless funds are made available by the Central Government the States will not be able to implement this Act I want to know whether the Government is going to provide full assistance for compulsory education or part of it

DR PRATAP CHANDRA CHUNDER The hon Member is absolutely right As pointed out earlier, when the entire plan of education was thought of in the last Five Yc ır Plan nearabout 3300 crores was sought for this purpose but only Rs 1200 crore was provided Naturally education could not be seen through This is the position Therefore I met the Vice Chairman of the Planning Commission and separate groups have been set up between the Education Ministry and the Planning Commission and details are being worked out so that proper plan allocation might be made for universalisation of primary and adult education and n n form il education for drop-out's

श्री ग्रोम प्रकाश त्यागी अध्यक्ष महोदय, मत्री महादय ने जो स्टेटमेट दिया है उस के अनुसार मणिपुर मेघालय, मीजोराम, उडीसा आदि प्रान्तो मे यह एक्ट बना ही नही है। क्या सरकार ने इस का कारण जानने की चेष्टा की है कि उन प्रान्तो मे कम्पलसरी एजूकेशन एक्ट अभी तक क्या नही बनाया गया ? यदि उन से जानकारी प्राप्त की है ता आप हम बतलाये कि उन्होंने क्या कारण दिए हैं ?

डा० प्रताप चन्द्र चन्द्र . कारण ता हम नही जानते है लकिन मैने अभी जा कहा कि अगस्त 1977 म एजूकेशन मिनिस्टर्स कान्फ्रन्स हुई थी ग्रोर उस म इन प्रान्ता के प्रतिनिधि भा ग्राए थ। उस म यह सवाल उठा था ग्रार उन्होने यह स्वीकार कर लिया था कि कम्पलसरी एजूकेशन करनी ही चाहिए।

श्री एम० ए० हनान ग्रलहाज क्या मत्री महादय यह बताएगे कि हमारे पश्चिम बगाल क लिए आप न काइ सहायता दने क लिए विचार किया है ?

DR PRATAP CHANDRA CHUNDER Under the present plan, there is no question of giving any adequate help to any State But as I said, the matter has been taken up with the Planning Commission for provision of adequate funds under the State Plan also

चौधरी बलबीर सिह अध्यक्ष महादय सविधान म यह लिखा हुआ है कि अनिवाय शिक्षा दी जाएगी ग्रार बहुत मे प्रदशा म इस क लिए एक्ट भी बन हुए है उस का लागू करने के लिए। ता मै मत्री महादय स यह जानना चाहता ह कि उन पर अमल क्या नही हुआ है। क्या केन्द्रीय सरकार ऐसी प्रदशीय सरकारा का काई डाइरेक्टिव नही देती है कि यह सविधान म दज है ग्रार आप न एक्ट भी बनाया है ग्रौर उस के बावजद भी ऐसे बेशुमार लोग है जिन के बच्चे बगैर तालीम के है ? क्या सरकार का ऐसा कोई कदम उठाने का विचार है कि उस एज ग्रुप के बच्चो का, जिन के लिए अनिवाय शिक्षा है ग्रौर एक्ट भी मौजूद है स्कूला मे शिक्षा दिलाने के लिए दाखिल कराया जाए ?

डा० प्रताप चन्द्र चन्द्र माननीय सदस्य न जा बात कही वह बिल्कुल सही है। हमारे सविधान मे यह है कि चौदह साल की उम्र तक अनिवार्य शिक्षा करनी ही चाहिए लेकिन

संविधान में यह भी है कि शिक्षा का जो विषय है वह प्रान्त का विषय है और केन्द्र का विषय नहीं है। मैंने पहले ही कहा है कि इस का इन्तजाम पहले से ही नहीं हुआ है।

दूसरी बात यह है कि इस का कारण आर्थिक स्थिति भी है। बहुत से परिवारों के लड़के लड़कियां अनिवार्य शिक्षा पाने के लिए नहीं जाते है और इस के पीछे आर्थिक कारण है। उन पर सख्ती होनी चाहिए, यह एक्ट में नहीं है। इन सब वजूहात से यह नहीं हो पाया है लेकिन हम कोशिश कर रहे है कि किसी तरह से इस को कर लें।]

PROF. P G. MAVALANKAR: It is heartening to note from the Minister of Education that the Government have given top priority to compulsory education in the next, sixth five year Plan Sir, you also mentioned that compulsory education is only on paper. Although this is the States' subject, in view of the fact that a number of States are unable to implement this programme on their own unless they get assistance in the massive way from the Centre, may I know whether the Government has in the context of priority also tried to think in terms of giving additional financial assistance to such of the weaker States which cannot implement it on their own and, secondly, particularly with regard to girls, Harijans and Adivasis and the urban areas where the children of labour and other classes are unable to go to schools, what steps the Government are taking to see that these children are also brought into the educational stream?

DR. PRATAP CHANDRA CHUNDER: I have confessed that adequate finances had not been provided in the Fifth Plan. This has been a great drawback in the matter of universalisation of *primary education.* Even then, some States have themselves provided sufficient funds for education. For instance, Kerala provides near about 40 to 46 per cent of the State budget for education. The result is that there is about hundred per cent enrolment of students of the school going age in the lower stage So, it can be done by the State Governments if they are willing. I know the limitations of the previous scheme. So, I have kept this matter with the Planning Commission and I hope in the coming plan proper provision would be made for help to States. I want to make one clarification regarding the point which the hon. Member Chowdhry Balbir Singh raised, that is, regarding compulsion in the Act. It is true that in some Acts there is some compulsion, but the States are not using those compulsion provisions and punishing the guilty parents who are not sending their children. In that sense, I said the compulsion is not being enforced

PROF. P. G. MAVALANKAR: What about girls and Harijans?

DR PRATAP CHANDRA CHUNDER As regards girls and Harijans, this is very much in our view and proper steps are to be taken for them

[श्री श्याम सुन्दर दास : अध्यक्ष महोदय, मंत्री जी इस बात को जानते है कि शिक्षा विषय अब पूर्णतः राज्यों के हाथ में नहीं है। अब यह संविधान की कंकरेन्ट लिस्ट में चला गया है, स्टेट लिस्ट से।

The hon Minister has said that it is still in the State List. I want to know whether he is in a position to direct the State Governments to help them suitably financially because uptill now it is in the Concurrent List *For the present, it is not solely in the* State List

DR. PRATAP CHANDRA CHUNDER): The hon. Member should know that even if a matter is in the Concurrent List, the Central Government cannot act unless a special statute is passed by the Parliament. So, the executive power of the Centre will go only upto the Act which will be passed by the Parliament Such an Act has not been passed

श्री राममूर्ति : अध्यक्ष महोदय, हमारे देश मे 70 फीसदी आबादी अनपढ है। क्योंकि इस आबादी के 11 साल तक के बच्चे स्कूलो मे नही जा पाते है । हम हायर एजूकेशन पर इतना पैसा खर्च करते है । क्या मत्री जी इस बात पर विचार करेंगे कि हायर एजूकेशन पर पैसा कम खर्च करके प्राइमरी एजूकेशन को दिया जाए जिससे इस आबादी के बच्चों को प्राइमरी शिक्षा प्राप्त हो सके ?

डा० प्रताप चन्द्र चन्द्र : जहा तक पाठ्यक्रम का सवाल है, हमने श्री ईश्वरी दास पटेल की अध्यक्षता मे एक कमेटी बनाई थी। उस कमेटी ने एक रिपोर्ट दी जिसको हम देख रहे हैं। अब यह तय करने की बात है कि पाठ्यक्रम के बोझ को कैसे कम किया जाए। हम इसे कम करने की कोशिश कर रहे हैं।

SHRI HITENDRA DESAI. The position is hopelessly bad in the matter of SC&ST students. Has the Government in mind some concrete steps for implementation of elementary education in those areas?

DR. PRATAP CHANDRA CHUNDER: I have already answered that question I said: special care will be taken in that behalf.

SHRI HITENDRA DESAI: What concrete steps the Government has in mind?

DR. PRATAP CHANDRA CHUNDER: It can be chalked out because it involves a lot of money.

श्री शरद यादव : अध्यक्ष महोदय, मै आपके माध्यम से शिक्षा मत्री महोदय से पूछना चाहता हू कि प्राइमरी शिक्षा को पैसे और बजट का नाम ले कर जो ढीला छोड दिया जाता है, क्या हमने, या जनता पार्टी ने यह वायदा नही किया था कि हम शिक्षा को बराबरी के स्तर पर लायेंगे ? क्या इसमे कोई कानूनी अडचने आ रही है ? अगर आ रही है तो उन्हे दूर करने की ओर क्यो नही प्रयास किए जा रहे है ? आजकल सभी राज्यो मे दो प्रकार की शिक्षा चल रही है। एक तो शासक वर्ग का तैयार करने के लिए बडे पमाने पर पब्लिक स्कूलो द्वारा शिक्षा दी जाती है और दूसरी शिक्षा सामान्य स्कूलो द्वारा प्रदान की जाती है। क्या हमारे वायदे के अनुसार इसमे बराबरी लाने के प्रयत्न मत्री महोदय करेंगे ? यदि इसमे कोई कानूनी अडचन आ रही है तो उनका दूर करने की ओर क्या नही कदम उठाए जाते ?

डा० प्रताप चन्द्र चन्द्र : हम भी चाहते है कि यह दूर हो, लेकिन हमारे सविधान की धारा 30 मे जो मायनोरिटी कम्युनिटीज लिगुइस्टिक और रिलिजस कम्युनिटिज को सरक्षण प्राप्त है, उसके कारण ऐसा हम नही कर पाते है। फिर भी हमने कानूनी राय ली है और हमे यह राय दी गई है कि आर्टिकल 19 मे भी हम कुछ नही कर पाएंगे। इसलिए हम सोच रहे हैं कि यह जो दिक्कत है इसको किस तरह मे हटाया जा सकता है।

श्री शरद यादव मैंने पूछा है कि बदलने का विचार कर रहे हैं ?

डा० प्रताप चन्द्र चन्द्र : मैने उत्तर दिया है कि सोच रहे है।

श्री गौरी शंकर राय : क्या सरकार का विचार है कि प्रारम्भिक शिक्षा के विस्तार के पहले जहा शिक्षा की व्यवस्था है और सतोषजनक नही है उसको सतोषजनक बनाया जाए ? इन मे से आज भी दो तिहाई गावो के स्कूलो मे छप्पर तक नही है और बैठने के लिए लडके अपने घरो से बोरे, जूट के बोरे ले जाते है और उन पर बैठते है, आसमान के नीचे पेडो के नीचे बैठते हैं। क्या सरकार को इस सब की जानकारी है ? क्या केन्द्रीय सरकार इस बात का प्रयास करेगी कि राज्य सरकारो को इस मामले म वित्तीय सहायता की जाए ? राज्य सरकारा के पास क्षमता नही है। वे अध्यापका तक की व्यवस्था नही कर पाती है। मै जानना चाहता हू कि शिक्षा व्यवस्था का पुष्ट करने के लिए राष्ट्रीय स्तर पर आपने कोई याजना बनाई है और जा ये कमिया है उनकी पूर्ति करने का काई प्रयास किया है।

डा० प्रताप चन्द्र चन्द्र सरकार का जानकारी है कि अभी भी 27 हजार विद्यालय, प्रारम्भिक विद्यालय है जिन मे बच्चे पेडो के नीचे बठते है। यह बडे ही शर्म की बात है। इसके लिए पैसे की जरूरत होगी। उसके बारे म बात चल रही है।

SHRI A E T BARROW When he has stated that he is thinking, may I know if he is thinking in terms of changing the Constitution?

DR PRATAP CHANDRA CHUNDER This matter is under consideration as to how we can meet it even keeping article 30 in view Or if Parliament wants that article 30 should be tackled for giving adequate representation to all sections of the people certainly that can be taken into consideration

Nationalisation of Sugar Industry

\+

*164 SHRI K LAKKAPPA.
SHRI O V ALAGESAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether some State Governments including U P had written to the Union Government in 1975 and 1977 recommending for nationalisation of the sugar industry in U P and in other sugar producing States, and

(b) if so Government's reaction of their request?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) Proposals have been received in 1977 from Uttar Pradesh Government only

(b) On persistent demand particularly from Uttar Pradesh Government the Government of India set up a Commission of Enquiry to go into the question of nationalisation of the sugar industry The Sugar Industry Enquiry Commission submitted its Report in February, 1974 Copies of the Report alongwith action taken memorandum were placed on the Table of this Sabha in August 1974 In view of the divergent views of the Members of the Commission on the issue of nationalisation and other complexities as well as huge financial outlay it is proposed to study the working of sugar mills already running under State control before taking any further action on the issue

SHRI K LAKKAPPA This is a question of the sugar industry where the entire economy of the State is concerned Now, the entire economic system is in shambles throughout the country I would like to put an important question The hon Minister has stated in his reply that the Bhargava Committee's Report is under the consideration of the Government of India